

ITEM NO.2
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 116-117/2022

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

UBHAN YADAV @ ABHAY KUMAR YADAV

Respondent(s)

Date : 21-02-2022 These appeals were called on for hearing today.

For Appellant(s)

Mr. Rohit K. Singh, AOR
Mr Pritam Bishwas, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Notice upon the sole respondent could not be issued in terms of the order dt.20.1.2022 as spare copy has not been filed on behalf of the appellant. Ld. counsel for the appellant regrets and submits that they shall be filing the spare copy in the course of the day. Notice be issued at once upon such filing and matter be listed on 5.4.2022; however, if spare copy is not filed as undertaken, Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

AVANI PAL SINGH
Registrar